CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 22nd DAY OF APRIL, 2002

Original Application No. 437 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Dwarika Prasad, son of late Shri Gaya prasad, R/o village and Post Bisanda, district Banda

... Applicant

(By Adv: Shri B.N.Singh)

Versus

- 1. Union of India through its
 Secretary, Ministry of Communication
 (P & T), New Delhi.
- The Superintendent of Post Offices Banda Division, Banda.
- 3. The Sub Divisional Inspector Post Offices, South Banda.

... Respondents

(By Adv: Shri Ganga Ram Gupta)

ORDER(Oral)

JUSTICE R.R.K.TRIVEDI, V.C.

The applicant has approached this Tribunal u/s 19 of A.T.Act 1985 for challenging the order dated 8.4.02 (Annexure 6) by which he has been ordered to distribute the mails between Banda and Bisanda line in district Banda. The counsel for the applicant has submitted that though the applicant was initially appointed aS EDR on 1./1.1968, he is working as EDDA from 17.3.1980, more than 20 years have passed. It is also submitted that applicant is of more than 50 years of age and it will be very hard four him to stay at Banda for discharging the newly assigned duty under the impugned order.

Shri Ganga Ram Gupta, counsel for the respondents, on the other hand, submitted that applicant has filed the representation before Superintendent of Post Offices on 16.4.2002(Annexure 7) and he may be asked to pursue the same.

We have considered the submissions. It appears necessary that applicant may be given liberty to approach departmental authority for redressal of the grievance. In this case applicant has approached Supdt. of Post Offices under whose order dated 4.4.02 the impugned order has been passed on 8.4.02. In the circumstances, applicant may be asked to approach the senior authority namely, Director of Postal Services.

The OA is, accordingly disposed of finally with the liberty to the applicant to file representation before Director, Postal Service es Kanpur within two weeks. The representation if so filed, shall be considered and decided by Director Postal Services within a month. For a period of two months or till the representation is decided by a reasoned prober and speaking order, the impugned order of transfer shall be kept in abeyance. No order as to costs.

MEMBER(A)

VICE CHAIRMAN

Dated: 22nd April, 2002

Uv/